

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:2925  
ANSWERED ON:22.12.2003  
NON-PAYMENT OF MINIMUM WAGES BY CONTRACTORS  
S. SAIDUZZAMAN

**Will the Minister of LABOUR be pleased to state:**

(a) whether the labourers employed in the maintenance and construction work in the various colonies and offices of Bharat Sanchar Nigam Limited (BSNL), Mahanagar Telephone Nigam Limited (MTNL) and Postal Department in Delhi are not being paid statutory minimum wages by the contractors and officers; and

(b) if so, the steps being taken by the Government to ensure the payment of minimum wages to daily wagers engaged by contractors in Kali Bari Marg, Atul Grove Road, R.K. Puram, Kidwai Bhawan, Khurshid Lal Bhawan, Dev Nagar, Janak Puri and Jhilm colony/Offices?

**Answer**

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

(a) & (b): The Minimum Wages Act, 1948 binds the employers to pay to the workers the minimum wages fixed and revised thereunder. However, periodic inspections are made by the officers of the Central Industrial Relations Machinery to reveal cases of less payment minimum wages to the workers engaged by contractors. Whenever the inspecting Officers come across any case of less payment of minimum wages, they advise the employers to make payment of shortfall of wages. In the case of non-adherence, they file claim applications and take legal action as per provisions of the Act against the defaulting employers.

A statement showing enforcement of provisions of the Minimum Wages Act for the last three years in respect of the workers engaged by the contractors in maintenance and construction work in BSNL, MTNL and Postal Department is enclosed.

Consolidated figure of 3 years of Enforcement under Minimum Wages Act

Establishment No.	of Inspection	No. of Claim Cases	Amount Detected (Rs.)	Amount Awarded (Rs.)	Amount Disbursed (Rs.)	No. of Workers
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B.S.N.L.	7	-	Rs.3372 #	-	-	4
M.T.N.L.	13	5	Rs.109461/20	Rs.105986/60	Rs.2470	25
POST	8	5	Rs.17244/10	Rs.28312/20	Rs.26878/20	29

# under process